

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

27. C.P. (IB)/819(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: State Bank Of India Through Mr.
Ashutosh Agarwala
Vs
Ashwin Narendra Lodha

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Shruti Singhi, Proxy Counsel for the Financial Creditor present through physical mode. No representation on behalf of the Personal Guarantor.
2. The Proxy Counsel seeks some time for filing proof of service regarding the invocation notice.
3. On going through the order file, this Bench noticed that vide order dated 13.03.2024 the Financial Creditor was directed to carry out service of notice to the Personal Guarantor for filing reply. The same was duly complied with. However, the Personal Guarantor has neither appeared today nor filed file any reply.
4. It appears that the Personal Guarantor is not interested to file reply. Hence, the right to file reply is forfeited.
5. The Resolution Professional is directed to be present either in person/ through Counsel on the next date of hearing.
6. Post this matter on **11.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)